

(16)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

O.A.No.1322/93

Date of Order : 20.10.93

1. Sri P.Ramachandra Rao
2. Sri T.Sri Ram

.. Applicants

Vs.

1. The Union of India,
Represented by the Secretary,
Ministry of Home Affairs,
Govt. of India, New Delhi.
2. The Registrar General,
Census,
Government of India,
2/A, Mansingh Road
New Delhi -110 001.
3. The Director,
Census Operations,
Andhra Pradesh, Hyderabad.

.. Respondents

Counsel for the Applicants : Mr.J.V.Lakshmana Rao

Counsel for the Respondents : Mr.N.V.Ramana

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN
THE HON'BLE MR.R.RANGARAJAN : MEMBER (ADMN.)

Mr. G.

..2

Copy to:-

1. Secretary, Ministry of Home Affairs, Govt. of India,
Union of India, New Delhi.
2. The Registrar General, Census, Government of India,
2/A, Mansingh road, New Delhi-001.
3. The Director, Census Operations, Andhra Pradesh, Hyd.
4. One copy to Sri. J.V.Lakshmana Rao, advocate, Flat No.
301, Balaji Towers, New Bakaram, Hyd.
5. One copy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rem/-

*As per
Recd 2/3
H.A.*

17

O.A.NO.1322/93

JUDGMENT

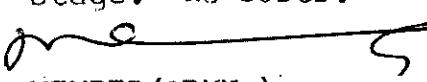
(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

This OA was filed praying for a direction to the respondents to refix the seniority of the applicants by taking into consideration their service as Computers and for all consequential benefits.

2. Heard Shri J.V.Lakshmana Rao, learned counsel for the applicants and Shri N.V.Ramana, learned Standing Counsel for the respondents.

3. The applicants submitted a representation on 16.7.1993 to the 2nd respondent in regard to the same relief. Six months had not elapsed after submission of the representation. Hence, the 2nd respondent is directed to dispose of the said representation in accordance with law.

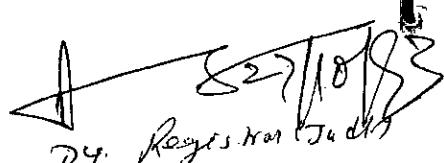
4. It is stated that there are some more vacancies in the promotional posts and if those posts are filled up without considering the representation of the applicants, prejudice will be caused to them. Hence, ^{so} it is just and proper to direct the respondents not to fill up those promotional posts till the representation dated 16.7.1993 is disposed of. We make it clear that if the applicants are aggrieved by the order to be passed on the representation, they are free to move this Tribunal, if so advised. The OA is disposed of accordingly at the admission stage. No costs.


MEMBER (ADMN.)


VICE CHAIRMAN

DATED: 20th October, 1993.
Open Court dictation

vsn


D.Y. Rayasam J.A.D.

contd.

O.A. 1322/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 20/10/1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

O.A. No.

T.A. No.

(W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

